

IN THE INCOME TAX APPELLATE TRIBUNAL
"B" BENCH : BANGALORE

BEFORE SHRI B.R BASKARAN, ACCOUNTANT MEMBER AND
SMT. BEENA PILLAI, JUDICIAL MEMBER

IT(TP)A No.1825/Bang/2016

Assessment year : 2011-12

M/s R1 International (India) Pvt. Ltd. 4 th Floor, Kannakari Estate, Shanmugham Road, Marine Drive, Kochi, Kerala-682 301.	Vs.	The Dy. Commissioner of Income-tax, Circle-5(1)(1), Bengaluru.
APPELLANT		RESPONDENT

IT(TP)A No.2316/Bang/2016

Assessment year : 2011-12

The Dy. Commissioner of Income-tax, Circle-5(1)(1), Bengaluru	Vs.	M/s R1 International (India) Pvt. Ltd. 4 th Floor, Kannakari Estate, Shanmugham Road, Marine Drive, Kochi, Kerala-682 301.
APPELLANT		RESPONDENT

Assessee by	:	Shri Tata Krishna, Advocate
Revenue by	:	Shri Vinod Sharma, JCIT (DR)

Date of hearing	:	18.09.2019
Date of Pronouncement	:	18.09.2019

ORDER

Per Bench:-

These cross appeals are directed against the order dated 26/8/2016 passed by Id CIT(A)-5 Bengaluru and they relate to the asst. year 2011-12.

2. The transfer pricing adjustment of Rs.99.92 lakhs made by the TPO, having been partially deleted by the Id CIT(A), both the parties are in appeal before us.

3. At the time of hearing, the Id DR submitted that the tax effect involved in the appeal filed by the Revenue is less than 50 lakhs. Accordingly he submitted that the Revenue is withdrawing the appeal in view of Circular No. Circular No.17/2019 dated 8/8/2019 issued by Central Board of Direct Taxes, which has been clarified by CBDT as applicable to all pending appeals, vide its Instruction dated 20/8/2019.

4. Since, Revenue's appeal has been withdrawn on account of tax effect, the Id AR submitted the assessee is also not pressing the appeal filed by it.

5. In view of the above both the appeals are dismissed as withdrawn.

Order pronounced in the Open Court on **18th September, 2019.**

Sd/-
(Beena Pillai)
Judicial Member
Bangalore,
Dated, 18th September, 2019.

Sd/-
(B.R Baskaran)
Accountant Member

/ vms /

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.

1. Date of Dictation
2. Date on which the typed draft is placed before the dictating Member
3. Date on which the approved draft comes to Sr.P.S
4. Date on which the fair order is placed before the dictating Member
5. Date on which the fair order comes back to the Sr. P.S.
6. Date of uploading the order on website.....
7. If not uploaded, furnish the reason for doing so
8. Dictation note enclosed
8. Date on which the file goes to the Bench Clerk
9. Date on which order goes for Xerox & endorsement.....
10. Date on which the file goes to the Head Clerk
11. The date on which the file goes to the Assistant Registrar for signature on the order
12. The date on which the file goes to dispatch section for dispatch of the Tribunal Order